

ITEM NO.1501

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 689/2021

KOTAK MAHINDRA BANK LIMITED

Appellant(s)

VERSUS

A. BALAKRISHNAN & ANR.

Respondent(s)

(IA No. 67516/2022 - APPLICATION FOR PERMISSION
IA No. 27867/2021 - EX-PARTE STAY
IA No. 27868/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 24909/2022 - FORMAL DISPOSAL
IA No. 55473/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 55469/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 30-05-2022 This appeal was called on for pronouncement of
judgment today.

For Appellant(s) Mr. Gurukrishna Kumar, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rohan Talwar, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s)
For R1 - Mr. V.Prakash, Sr. Adv.
Mr. S.Prabhakaran, Sr. Adv.
Ms. Iyengar Shubharanjani Ananth, AOR
Mr. M.A.Gouthaman, Adv.
Ms. R.Sowmya, Adv.
Mr. Adarsh Mohandas, Adv.
Mr. Abinesh S., Adv.

For R2 - Mr. K.V.Vishwanathan, Sr. Adv.
Ms. Iyengar Shubharanjani Ananth, AOR
Mr. Nishant Sharma, Adv.
Mr. Rahul Sangwan, Adv.
Mr. Sivagnanam, K., Adv.

Hon'ble Mr. Justice B.R. Gavai pronounced the
Judgment of the Bench comprising Hon'ble Mr. Justice L.

Nageswara Rao, His Lordship and Hon'ble Mr. Justice A.S. Bopanna.

The appeal is allowed in terms of the Signed Reportable Judgment. Pending applications, including the application(s) for ex-parte stay and disposal of the matter shall stand disposed of.

**(Geeta Ahuja)
Assistant Registrar-cum-PS
(Signed Reportable Judgment is placed on the file)**

**(Ranjana Shailey)
Court Master**